

**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

NO.HC.VII-21/2008/ 2858 /A.

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Hirendra Kashyap,  
District & Sessions Judge, Tirap,  
Khonsa, Arunachal Pradesh.

Dated Guwahati, 14 August, 2020.

Sub:- Casual leave with station leave permission.

Ref:- Email Dated 13.08.2020.

Sir,

With reference to the above, I am directed to inform you that, your prayer for casual leave on 17.08.2020 along with station leave permission from 16.08.2020 to 17.08.2020, has been granted, subject to adherence to lockdown protocols. A senior Judicial officer at the station will remain in charge of your Court and office in your absence. However, your prayer for using your official vehicle for visiting Hospitals at Dibrugarh, in Assam, has not been accepted, as there is no rule under which an officer can take his official vehicle to another state. You have been directed to make own arrangement of vehicle to visit Hospitals in Dibrugarh.

Yours faithfully,

Sd/-

Memo NO.HC.VII-21/2008/2859-1/A, dated 14.8.2020

**JT. REGISTRAR (VIGILANCE)**

Copy to:

1. The Registrar, Gauhati High Court, Itanagar Bench, Arunachal Pradesh.
2. ✓ The Project Manager, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**